GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2194 ANSWERED ON:11.03.2013 VIOLATION OF E WASTE MANAGEMENT HANDLING RULES Alagiri Shri S. ;Ganpatrao Shri Jadhav Prataprao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether any instance of violation of Separate e-Waste (Management and Handling) Rules, 2011 have come into the notice of the Government during each of the last two years;
- (b) if so, the details thereof; and
- (c) the action taken against the above violation?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The Ministry of Environment and Forests (MoEF) has notified the E- Waste (Management and Handling) Rules, 2011. The Rules have come in to effect from 1st May 2012. As per the rules, State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) are responsible for taking action against violations of these rules. In West Bengal, a case of violation was noticed wherein the Central Inland Fisheries Research Institute (CIFRI), Kolkata made an advertisement for auction of e-waste without quoting the condition in tender that e-wastes can only be sold to the registered recycler. The West Bengal Pollution Control Board has directed the CIFRI to stop the sale of e-waste and sell it to the registered recycler as per the provisions of the E- Waste (Management and Handling) Rules, 2011.